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ITEM NO.1

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s).37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013
in CMWP No.25957/2013 passed by the High Court Of Judicature at
Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.
(With office report)

Respondent(s)

Date : 23/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Ms. Binu Tamta, Adv.

For Respondent(s)
State

Mr. Ravi Prakash Mehrotra, Adv.
Mr. Rajeev Dubey, Adv.

Mr. Sanjeev Agarwal, Adv.

Mr. Syed Musaik, Adv.
Mr. Somesh Chandra Jha, Adv.
Mr. Amit Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the
petitioner, list the matter on 28th September, 2015.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.09.28
16:17:35 IST
Reason: